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SLP(C)No. 20070 OF 1998
ITEM No.53

Court No. 1

SECTION XVIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.20070/1998

(From the judgement and order dated 02/09/1998 in OWP 504/1998
of The HIGH COURT OF JAMMU&KASHMIR AT SRINAGAR)

AMICUS CURIE HARISH N. SALVE

Petitioner (s)

VERSUS

STATE OF JAMMU & KASHMIR & ORS

Respondent (s)

(With Appln(s). for exemption from filing c/c of the impugned
Judgment and with prayer for interim relief)

Date : 09/09/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE K.G. BALAKRISHNAN
HON'BLE MR. JUSTICE ARIJIT PASAYAT

For Petitioner (s) Mr. Harish N.Salve, SG
Mr. M.N. Shroff,Adv.
Ms. Shabnam Lone, Adv.

For Respondent (s) Mr. Anis Suhrawardy, Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....J
.SP2

The Central Empowered Committee should examine the
matter raised in this special leave petition. A
complete set of papers be sent to the said Committee.
List after the report is filed by the Committee.

.SP1

(D.P.Walia)
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Court Master
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(S.L.Goyal) @@
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Court Master@@
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